

MINUTES OF THE MEETING No. 23/12 dated 7.9.2011 (held on 8.9.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K Aggarwal, DC (MSME)
4. Shri Dinesh Kumar, DC (MSME)
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.22/11 for confirmation and confirmed and adopted the same without any change.

Case No M-87 NC No.23/12 Dated 7.9.2011 (held on 8.9.2011)	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/319/AM09/DES-IV RLA F.No. 02/24/40/36/AM09 Lic.No.0210112481 dated 15.5.2008
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The Committee considered the case as per agenda. The application was refer to DBT for providing the comments. U.O issued on 19.9.2011. Accordingly the case may be re-listed on 5.10.2011.

Case No M-88 NC No.23/12	M/ s Mulchand M Zaveri, Ahmedabad F.No.01/83/50/1976/AM08/DES-IV
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Dated 7.9.2011 (held on 8.9.2011)	RLA F.No. 08/24/40/167/AM08 Lic.No.0810067661 dated 09.10.2007
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The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, DC(MSME), to examine the case further and comes up with detailed technical comments in the meeting for consideration of Norms Committee. Accordingly the case may be re-listed on 5.10.2011.

Case No M-89 NC No.23/12 Dated 7.9.2011 (held on 8.9.2011)	M/ s Borax Morarji Ltd., F.No.01/83/162/484/AM12/DES-IV
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The Committee considered the case as per agenda. The Committee decided to call for a copy of license alongwith a copy of complete application submitted to RLA. Accordingly the case may be re-listed on 5.10.2007.

Case No M-90 NC No.23/12 Dated 7.9.2011 (held on 8.9.2011)	M/ s ITC Ltd, Hyderabad F.No.01/83/50/323/AM09/DES-IV RLA F.No. 09/24/40/378/AM08 Lic.No.0910032966 dated 13.2.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 8.9.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly Coated Carton Board 1PE (Grey Back Board Coated with 15 GSM LDPE for Top Liner of Detergent Carton)	1000 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft Wood Pulp (Soft Wood)/Hard Wood Pulp)	864.8 MT
2.	Latex (SBR) 50% DRC (Binder)	33 MT
3.	Kaolin (Filler)	32.7 MT
4.	Calcium Carbonate (Pigment)	112.8 MT
5.	Starch (Surface Sizing chemical)	26 MT
6.	Poly Vinyl alcohol (PVA) (Coating Chemical)	0.1 MT
7.	Rosin (Sizing Chemical)	3.85 MT
8.	Wrapper/Poly Kraft paper (Between 60-300 GSM)/Core Pipes (Packing Material)	As per packaging policy
9.	LDPE (Polymer)	1.01 Kg/Kg content in export

The above decision is only for regularization purpose. No further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-92 NC No.23/12 Dated 7.9.2011 (held on 8.9.2011)	M/ s ITC Ltd, Hyderabad F.No.01/83/50/526/AM11/DES-IV RLA F.No. 09/24/40/33/AM11 Lic.No.0910043917 dated 14.10.2010
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The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.10.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2011 **MEETING DATE** : 07.09.2011

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

2	Case No.: 10/23/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00433/AM12/	RLA File :03/94/040/01132/AM09/	Lic.No/Date:0310514558 03.04.2009	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011 and defer consideration of the case for four weeks.. Accordingly the case			

may be re-listed on 5.10.2011.

3	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda. A reply by E-Mail dated 27.7.2011 received from firm and sent to TA (M/o Steel) on 29.7.2011. Reminder issued on 19.9.2011. Comments awaited. Accordingly the case may be re-listed on 5.10.2011			

4	Case No.:8/23/83-ALC1/2011		Party Name:COLOURTEX INDUSTRIES LIMITED		Meet No/Date:23/83-ALC1/2011 07.09.2011		Status:Case Approved	
	HQ File :01/83/050/00431/AM12/		RLA File :03/94/040/00975/AM10/		Lic.No/Date:0310560070 12.02.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/86/2008-Ch.II dated 22.12.2010 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Liquid Red Dye No.3 Dye Content 53% (Solvent Red Dyes)		1 Kg	1. Beta Naphthol 2. Mix Toluidine 3. Aniline Oil 4. Sodium Nirite 5. 2-Etyl Hexylamine 6. Sodium Formate		0.190 Kg 0.223 Kg 0.060 Kg 0.172 Kg 0.208 Kg 0.188 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

5	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm who were requested vide letter dated 8.3.2011 and 6.5.2011. A letter was issued to Jt.DGFT, Mumbai vide E-mail letter dated 20.7.2011 to provide the hard copy. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 5.10.2011			

6	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

7	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L dated 14.7.2011. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.10.2011.			

8	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:05.10.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.

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Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/06/2011-PC.II dated 12.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Plastic Mater Batch (Containing 10+/-1% Polybutene, 20%+/-1%, LLDPE and 70+/-1% Calcium Carbonate	1 Kg	1. Polybutene 2. LLDPE Granules 3. Calcium Carbonate 4. PE Wax 5. Antioxidant	0.100 Kg 0.200 kg 0.700 Kg 0.010 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.10.2011.			

11	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 20.6.2011. DIPP has issued another D/L seeking information from the firm on 13.7.2011 by E-Mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 5.10.2011.			

12	Case No.:9/23/83-ALC1/2011		Party Name:COLOURTEX INDUSTRIES LIMITED		Meet No/Date:23/83-ALC1/2011 07.09.2011		Status:Case Approved	
	HQ File :01/83/050/00432/AM12/		RLA File :03/94/040/00804/AM11/		Lic.No/Date:0310607451 22.12.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/86/2008-Ch.II dated 20.4.2010 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Dye CE MOD-O Wet Press Cake Dye content 38% (Solvent Red Dyes)		1 Kg	1. Ortho Toluidine/Mix Toluidine 2. 2,5 Xylidine 3. 2,4 Xylidine 4. Beta Naphthol 5. Sodium Nitrite		0.159 Kg 0.047 Kg 0.009 Kg 0.152 Kg 0.153 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 20.12.2010	Defer Date:05.10.2011

13			30.12.2010	Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 5.10.2011..			

14	Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.201. Reminder datad 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

15	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

16	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011 and 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

17	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

18	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

19	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

20	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.10.2011.

21	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

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Case No.: 6/11/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status: Case Approved
HQ File :01/83/050/00201/AM12/	RLA File :04/24/040/00347/AM11/	Lic.No/Date:0410122699 21.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/28/2011-Ch.II dated 8.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Leather Chemicals (Synthetic Tanning Agent) Polyeon R 40	1 Kg	Acrylic Acid	0.230 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:19/11/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00214/AM12/	RLA File :03/95/040/00883/AM11/	Lic.No/Date:0310624654	Defer

23		31.03.2011	Date:05.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Reminder issued on 24.8.2011 by E-Mail. Accordingly the case may be re-listed on 5.10.2011..			

24	Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Reminder issued on 24.8.2011 by E-Mail. Accordingly the case may be re-listed on 5.10.2011..			

25	Case No.:13/19/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
	HQ File :01/83/050/00388/AM12/	RLA File :09/24/040/00555/AM11/	Lic.No/Date:0910046423 20.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15010/20/2010-Ch.II dated 8.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tricylazole 75% WP Solid	1 Kg	1. Ortho Toluidine Liquid 2. Ammonium Thiocyanate Solid 3. Hydrazine Hydrate (100%) Liquid 4. Formic Acid Liquid	0.672 Kg 0.528 Kg 0.582 Kg 0.572 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	Case No.:4/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM12/	RLA File :03/95/040/00882/AM11/	Lic.No/Date:0310627593 21.04.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 5.10.2011			

27	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 29.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

28	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

29	Case No.:13/11/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
	HQ File :01/83/050/00208/AM12/	RLA File :33/24/040/00002/AM12/	Lic.No/Date:3310018439 06.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/11/2010-Ch.II dated 8.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pyriproxyfen 10% EC	1 Litre	1. Pyriproxyfen Technical (97% Minimum)	0.096 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:31/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00361/AM12/	RLA File :17/24/040/00041/AM11/	Lic.No/Date:1710004043 09.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

31	Case No.:8/11/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00203/AM12/	RLA File :10/24/040/00011/AM12/	Lic.No/Date:1010042962 10.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

32	Case No.:3/19/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00378/AM12/	RLA File :04/24/040/00055/AM12/	Lic.No/Date:0410124423 26.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.9.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 5.9.2011.			

33	Case No.:12/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00387/AM12/	RLA File :31/24/040/00207/AM11/	Lic.No/Date:3110048302 27.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.10.2011.			

34	Case No.:7/19/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00382/AM12/	RLA File :31/24/040/00287/AM11/	Lic.No/Date:3110048328 30.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

35	Case No.:30/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00405/AM12/	RLA File :17/24/040/00018/AM11/	Lic.No/Date:1710004114 31.05.2011	Defer Date:05.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.

36	Case No.:2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.8.2011 (E-mail) issued by DIPP. Reminder dated 21.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 5.10.2011..			

37	Case No.:7/11/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 29.8.2011. Accordingly the case may be re-listed on 5.10.2011.			

38	Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.8.2011 by E-Mail. Accordingly the case may be relisted on 5.10.2011			

39	Case No.:23/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00398/AM12/	RLA File :17/24/040/00119/AM09/	Lic.No/Date:1710004175 09.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

40	Case No.:26/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00401/AM12/	RLA File :17/24/040/00113/AM09/	Lic.No/Date:1710004174 09.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

41	Case No.:27/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00402/AM12/	RLA File :17/24/040/00001/AM10/	Lic.No/Date:1710004179 09.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

42	Case No.:28/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00403/AM12/	RLA File :17/24/040/00100/AM09/	Lic.No/Date:1710004177 09.06.2011	Defer Date:05.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.

43	Case No.:29/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00404/AM12/	RLA File :17/24/040/00121/AM09/	Lic.No/Date:1710004178 09.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

44	Case No.:31/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00406/AM12/	RLA File :17/24/040/00006/AM12/	Lic.No/Date:1710004172 09.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

	Case No.:19/19/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
	HQ File :01/83/050/00394/AM12/	RLA File :04/24/040/00088/AM12/	Lic.No/Date:0410125209 22.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/51/2006-Ch.II dated 31.1.2011 the Committee decided to approve the case as under:-			

45	Export Item	Qty.	Import Item	Qty.
	Composize-CRE (Cationic Rosin Emulsion)	1 Kg	1. Gum Resin Abeitic Acid 2. Fumaric Acid 3. Bewoten C 410 Aqueous Solution of Polymeric Quarternery Amine	0.136 Kg 0.005 Kg 0.0345 Kg
	Keydime-AKD Alkyl Ketene Dimer Emulsion	1 Kg	1. Alkyl Ketene Dimer Wax 2. Relevant Starch	0.100 Kg 0.007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

46	Case No.:4/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00427/AM12/	RLA File :03/94/040/00235/AM12/	Lic.No/Date:0310638440 24.06.2011	Defer Date:05.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011				

47	Case No.:5/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00428/AM12/	RLA File :03/94/040/00234/AM12/	Lic.No/Date:0310638447 24.06.2011	Defer Date:05.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011				

	Case No.:6/19/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00381/AM12/	RLA File :10/24/040/00022/AM12/	Lic.No/Date:1010043890	Defer

48			27.06.2011	Date:05.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 11.8.2011. Accordingly the case may be re-listed on 5.10.2011.				

49	Case No.:3/23/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00426/AM12/	RLA File :03/94/040/00278/AM12/	Lic.No/Date:0310639001 28.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

50	Case No.:1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433 29.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

51	Case No.:2/15/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00294/AM12/	RLA File :04/24/040/00002/AM12/	Lic.No/Date:0410125439 29.06.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 5.10.2011.			

	Case No.:3/15/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
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HQ File :01/83/050/00295/AM12/

RLA File :05/24/040/00102/AM12/

Lic.No/Date:0510294983
29.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/80/2011-PC.II dated 12.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate Calpet (Containing 30+/-1% LLDPE and 70%+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.3090 Kg 0.7210 Kg
Calcium Carbonate Calpet (Containing 23+/-1% LLDPE and 77%+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2369 Kg 0.7931 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/15/83-ALC1/2011

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:23/83-ALC1/2011
07.09.2011Status:Case
Approved

HQ File :01/83/050/00297/AM12/

RLA File :03/95/040/00199/AM12/

Lic.No/Date:0310640050
04.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/23/2006-Ch.II dated 6.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acephate 97% DF	1 Kg	1. O,O-Dimethyl Phosphoramido	1.140 Kg

		Thioate (DMPAT) 95% 2. Methylene Chloride	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:6/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00298/AM12/	RLA File :03/95/040/00769/AM11/	Lic.No/Date:0310640059 04.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

55	Case No.:7/15/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00299/AM12/	RLA File :03/95/040/01017/AM11/	Lic.No/Date:0310640143 04.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

56	Case No.:5/19/83-ALC1/2011	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
	HQ File :01/83/050/00380/AM12/	RLA File :04/24/040/00047/AM12/	Lic.No/Date:0410125614 04.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/81/2011-PC.II dated 7.9.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Silicone Sealants	1 Kg	Silicone Resin (Specific Gravity 0.96-1.02)	0.99 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:22/19/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00397/AM12/	RLA File :03/95/040/00007/AM12/	Lic.No/Date:0310640149 04.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

58	Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035 04.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

59	Case No.:8/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00300/AM12/	RLA File :04/24/040/00090/AM12/	Lic.No/Date:0410125628 05.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

60	Case No.:9/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00301/AM12/	RLA File :04/24/040/00084/AM12/	Lic.No/Date:0410125657 05.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

61	Case No.:10/15/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00302/AM12/	RLA File :31/83/040/00038/AM12/	Lic.No/Date:3110049043 05.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

62	Case No.:14/19/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00389/AM12/	RLA File :10/24/040/00024/AM12/	Lic.No/Date:1010044061 05.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.10.2011.			

63	Case No.:9/19/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00384/AM12/	RLA File :07/24/040/00110/AM12/	Lic.No/Date:0710080463 06.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.10.11.			

64	Case No.:11/19/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00386/AM12/	RLA File :07/24/040/00102/AM12/	Lic.No/Date:0710080436 06.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.10.11.			

65	Case No.:4/19/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00379/AM12/	RLA File :03/95/040/00261/AM12/	Lic.No/Date:0310641213 08.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

66	Case No.:10/19/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00385/AM12/	RLA File :07/24/040/00374/AM11/	Lic.No/Date:0710080498 08.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

67	Case No.:20/19/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00395/AM12/	RLA File :02/24/040/00061/AM12/	Lic.No/Date:0210162011 08.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011

68	Case No.:7/23/83-ALC1/2011	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00430/AM12/	RLA File :03/94/040/00105/AM12/	Lic.No/Date:0310641792 12.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.10.2011			

69	Case No.:2/23/83-ALC1/2011	Party Name: VICTORY CHEMICALS	Meet No/Date: 23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00425/AM12/	RLA File :03/95/040/00115/AM12/	Lic.No/Date:0310642772 18.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

70	Case No.:2/19/83-ALC1/2011	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00377/AM12/	RLA File :03/95/040/00308/AM12/	Lic.No/Date:0310645302 29.07.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

	Case No.:17/19/83-ALC1/2011	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 23/83-ALC1/2011 07.09.2011	Status: Case Deferred
	HQ File :01/83/050/00392/AM12/	RLA File :03/95/040/00274/AM12/	Lic.No/Date:0310645509	Defer

71		01.08.2011	Date:05.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

72	Case No.:18/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00393/AM12/	RLA File :03/95/040/00326/AM12/	Lic.No/Date:0310645567 01.08.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.10.2011.			

73	Case No.:25/19/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Deferred
	HQ File :01/83/050/00400/AM12/	RLA File :03/95/040/00333/AM12/	Lic.No/Date:0310645824 02.08.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.10.11.			

74	Case No.:1/23/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:23/83-ALC1/2011 07.09.2011	Status:Case Approved
	HQ File :01/83/050/00423/AM12/	RLA File :03/95/040/00214/AM12/	Lic.No/Date:0310650951 30.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/17/2008-Ch.II dated 17.5.2010 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Brilliant Blue (Acid Blue 9) (C.I.No.42090)	1 Kg	1. Ethyl Benzyl Aniline Sulphonic Acid	1.288 Kg
		2. Ortho Formyl Benzene Sulphonic Acid	0.335 Kg
		3. Manganese Dioxide	0.390 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:26.09.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer